



CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A.61/03027/2020

This the 16th day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Mohammad Manzoor Turrey, Aged 59 years, S/o Abdul Aziz Turrey,
R/o Harigam, Shopian.

.....Applicant
(Advocate:- None Present)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt., Department of Food, Civil Supplies & Consumer Affairs Distribution, Civil Secretariat, Jammu/Srinagar.
2. Director, Food Civil Supplies, Consumer Affairs Department, Kashmir, Srinagar.
3. Joint Director, Food Civil Supplies, Consumer Affairs Department, Srinagar.
4. Assistant Director, Food Civil Supplies, Consumer Affairs Department, Pulwama/Shopian.

.....Respondents
(Advocate:-Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman: -

The applicant was working as Tehsil Supply Officer, was transferred from one place to another place, through an order dated 28.07.2016. Thereafter, another order was passed on 11.08.2016, withdrawing the order dated 28.07.2016. Feeling aggrieved by that, the applicant filed SWP No.1459/2016 before the Hon'ble High Court of Jammu and Kashmir. An interim order was passed on 26.08.2016 by the Hon'ble High Court. Thereafter, the SWP has since been transferred to this Tribunal in view of re-organisation of the State of Jammu & Kashmir and renumbered as TA No.3027/2020.

2. There is no representation for the applicant. We heard Mr. Sudesh Magotra, Deputy Advocate General for the respondents.

3. The applicant was aged 59 years, when the Writ Petition was filed. He retired from service shortly thereafter. Nothing remains to be decided in this T.A.

4. The T.A. is accordingly dismissed. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)
Sunil/Jyoti/Dsn

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN